

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 207 OF 2018 &
IA NO. 775 & 774 OF 2018

Dated: 25th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Rai Bahadur Seth Shreeram Narasingdas Pvt. Ltd. Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Pritha Srikumar
Ms. Arunima Kedia

Counsel for the Respondent (s) : Mr. Siddhant Kohli
Mr. Balaji Srinivasan
Ms. Pratiksha Misra for R-2 to R-5

ORDER

IA NO. 774 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Ms. Pritha Saikumar, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

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Post the matter on **02.08.2018** along with connected matters i.e. Appeal Nos. 42 of 2018, 78 of 2018, 117 of 2018 and 118 of 2018, as requested by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The second Respondent is directed to not to precipitate in the matter till 05.08.2018.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Membe

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